CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, ChanderlokBuilding,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No.507/TT/2019

Dated: 18.2.2020

To,

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Truing up of tariff of 2014-19 tariff block and determination of tariff for 2019-24 tariff block of 03 nos. of assets under "Augmentation of Transformation Capacity and Reactive Compensation in Eastern Region".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 25.2.2020:-

2. Initial Spares

- i. Submit the Plant & Machinery cost for the purpose of computation of allowable initial spares clearly excluding IDC, IEDC, land cost, cost of civil works and any other costs such as equipment installation etc.
- For the purpose of computation of allowable Initial Spares, clarify as to why IDC and IEDC components have been included in the estimated completion cost.
- 3. The estimated expenditure on account of additional capitalization for 2019-20 in respect of three assets amounting to ₹300 lakh is on account of balance and retention payments. Clarify whether the said amount is completely on account of balance and retention payments for the said assets or it also pertains to other works.
- 4. If any other works were carried out, submit the details of such other works along with justification and relevant provisions of 2014 Tariff Regulations.
- 5. Submit the following details with regard to claim of balance and retention payments:
 - i. Synopsis of contracts against which payments have been retained and reasons therefor.

- ii. Submit the statement of balance and retention payments not included in the present petition and also furnish details of payments proposed to be made in future against balance and retention amount.
- iii. The breakup of additional capitalization and balance &retention payments pertaining to sub-stations, civil works and other works.
- 6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Rajendra Kumar Tewari) Bench Officer